

5
P.K.SAHOO VS. M/O.RAILWAYS

ADMISSION SL.NO.1

O.A.No.309/2011

Date 25.10.2016

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Heard Mr.A.Kanungo, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the Respondents. Mr.A.Kanungo submitted that by the efflux of time, relief sought for in this O.A. has been granted to the applicant in the hands of the Respondents. In view of this, the O.A. is disposed of for having become infructuous.


MEMBER(J)